

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No.42117/2018

(Arising out of impugned final judgment and order dated 14-05-2018 in Criminal Appeal No.2225/2013 passed by the High Court of Judicature at Allahabad)

STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

RAJESHWAR & ANR.

Respondent(s)

(IA No.51596/2019-CONDONATION OF DELAY IN FILING and IA No.51602/2019-EXEMPTION FROM FILING O.T. and IA No.51601/2019-CONDONATION OF DELAY IN REFILING)

Date : 05-04-2019 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MS. JUSTICE INDIRA BANERJEE

For Petitioner(s) Ms. Garima Prashad, AOR
Mr. Vikas Chaudhary, Adv.
Ms. Mailini Jain, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Heard learned counsel for the petitioner and
perused the relevant material.

Delay condoned.

Exemption from filing official translation is
granted.

Leave granted.

(POOJA ARORA)
COURT MASTER

(ANITA RANI AHUJA)
COURT MASTER